

SCHEDULE II

FORM D

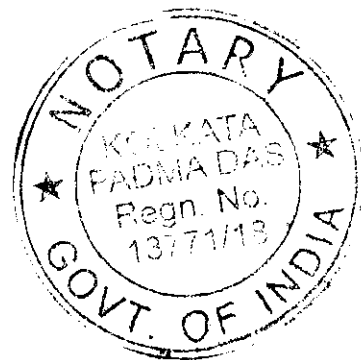
PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 02.04.2024

To,
The Liquidator
Pradip Kumar Kar
IBBI/IPA-001/IP-P02544/22-23/14189
At-Gopalgaon, PO- Srikanthapur
PS- Town, Near Sabitri Girls High School
Baleshwar
Orissa- 756001
Email: pradipkumar@gmail.com
Mobile No: 9437156130

From,
Bank of India,
Kolkata Asset Recovery Branch,
2nd Floor, Star House, Bank of India Building
5, B.T.M. Sarani,
Kolkata- 700001,
West Bengal
Email: AssetRecovery.Kolkata@bankofindia.co.in



Subject: Submission of proof of claim in respect of the liquidation in the Account M/s Maa Durga Flour Mills Pvt. Ltd. under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

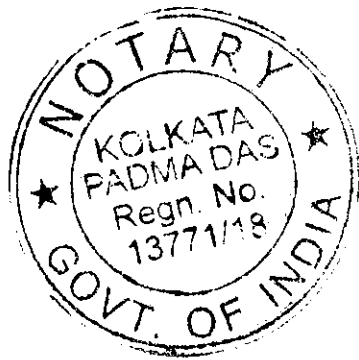
Bank of India, hereby submits this claim in respect of the liquidation process of Maa Durga Flour Mills Private Limited. The details for the same are set out below:

Relevant Particulars

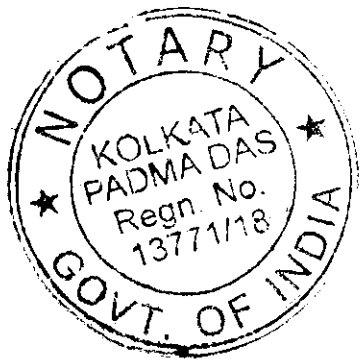
Relevant Particulars	
1.	Name of the financial creditor Identification number of the financial creditor
	Bank of India CIN: U99999MH1906PLC000243 BSR Code: 0222656
2.	Address and email address of the financial creditor for correspondence
	BANK OF INDIA KOLKATA ASSET RECOVERY BRANCH STAR HOUSE, 2ND FLOOR, 5, B.T.M SARANI KOLKATA – 700001 EMAIL: AssetRecovery.Kolkata@bankofindia.co.in



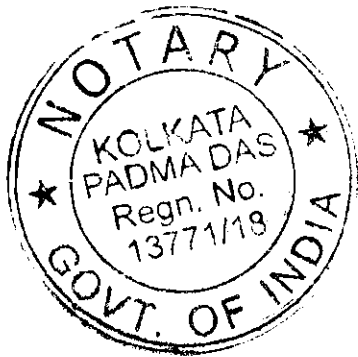
<p>3. Total amount of claim, including any interest, as at the liquidation commencement date and details of nature of claim (whether term loan, secured, unsecured)</p>	<p><u>Total Claim Amount:</u> (i) Rs 88,54,04,219.70 (Rupees Eighty Eight Crores Fifty Four Lakhs Four Thousand Two Hundred Nineteen and Seventy Paise only)</p> <p><u>Bifurcation:-</u> Principal- Rs 22,25,06,241.32 Uncharged Interest- Rs 66,22,35,997.38 Legal Expenses and Un-paid CIRP expenses- Rs. 6,61,981.00</p>
<p>4. Details of Documents by Reference to which the debt can be substantiated</p>	<p>(i) Statement of Account showing Ledger Outstanding (ii) Statement of Uncharged Interest (iii) Minutes of the External Settlement Advisory Committee Meeting held on 15.11.2016 at HO, Mumbai (iv) Board Resolution of M/s Maa Durga Flour Mills Pvt. Ltd. dated 12.10.2004 (v) Possession Notice 13(4) dated 08.01.2016 (vi) Misc Case No:/2016 (Arising out of W.P.(C) No:1885 of 2016) disposed off on 24.02.2016 in the High Court of Odisha, Cuttack (vii) Notice of Demand to the Certificate Debtors vide R.P No:001/2017/CTC (Arising out of OA No: 479 of 2015) (viii) Search Report dated 23.03.2016 (ix) Form-8 dated 19.03.2011 (x) Sanction Letter dated 18.01.2011 (xi) Sanction Letter dated 25.02.2011 (xii) Request Letter for Change of Rate of Interest and waiver of TEV charges of Rs.2.00 lakhs vide letter dated 25.02.2011 (xiii) Sanction letter dated 18.03.2011 (xiv) L-434 dated 19.03.2011 (xv) L-435 dated 19.03.2011 (xvi) Agreement of Hypothecation to Secured Demand Loan/Cash Credit dated 19.03.2011 (xvii) Hypothecation of Tangible Movable Property dated 19.03.2011 (xviii) L-516 dated 19.03.2011 (xix) Hypothecation cum loan agreement dated 19.03.2011 (xx) Term Loan Agreement in respect of Small Scale Industries dated 19.03.2011 (xxi) IFD-2 (Hypothecation of Movable Machinery) dated 19.03.2011 (xxii) CBD-22 dated 19.03.2011 (xxiii) L-515 dated 19.03.2011</p>



		(xxiv) Comprehensive Letter of Declaration undertaking and Authorities dated 19.03.2011 (xxv) Sanction letter dated 19.03.2011 (xxvi) IFD-X dated 19.03.2011 (xxvii) OD-194 dated 19.03.2011 (xxviii) L-490 dated 19.03.2011 (xxix) CC-531 dated 19.03.2011
5.	Details of any order of a court of Tribunal that has adjourned on the non-payment of debt	N.A
6.	Details of how and when debt incurred	THE LAST DEBT WAS INCURRED ON 03.09.2018.
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8.	Details of any security held, the value of security, and the date it was given	<ol style="list-style-type: none"> 1) HYPOTHECATION OF PLANT & MACHINERY SITUATED AT KHATA NO: 974/95, 974/96, PLOT NO: 244,245,267, MOUZA-BAINCHUA, TAHASIL-TANGI, P.S-TANGI, DIST-CUTTACK, ODISHA 2) EQM OF LAND BEARING KHATA NO: 974/75, 974/16, PLOT NO: 270,302,MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA 3) EQM OF LAND & BUILDING SITUATED AT KHATA NO:840/310, PLOT NO: 2111/2709, MOUZA-LUNAHARA, THASIL- SALIPUR, P.S-SALIPUR, DIST-CUTTACK. ODISHA 4) EQM OF LAND SITUATED AT KHATA NO: 974/31, 974/28, 974/29, PLOT NO: 301,303,303/2159,MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA 5) EQM OF LAND & BUILDING SITUATED AT MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, P.S-TANGI, SRO-JAGATPUR, DIST-CUTTACK, ODISHA 6) EQM OF LAND SITUATED AT MOUZA-BAULA, TAHASIL-ATHAGADA, P.S-GURUDIJHATIA, DIST-CUTTACK, ODISHA 7) EQM OF LAND & BUILDING SITUATED AT KHATA NO: 974/95 & 974/96, PLOT NO: 244,245,267,MOUZA-BAINCHUA, TAHASIL-TANGI , P.S- TANGI DIST-CUTTACK, ODISHA




- 8) EQM OF LAND SITUATED AT KHATA NO: 107/83, 107/84, 107/102, PLOT NO: 306/534 & 303, MOUZA-BOULA, TAHASIL-ATHAGADA, DIST-CUTTACK, ODISHA
- 9) HYPOTHECATION OF PLANT & MACHINERY SITUATED AT PLOT No: 275,264.256,258/2117,257 & 279, MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, P.S-TANGI, DIST-CUTTACK, ODISHA
- 10) EQM OF LAND SITUATED AT KHATA NO: 25, 467, 902,38 & 354 PLOT NO: 321,259,247,274 & 273, MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA
- 11) EQM OF BUILDING SITUATED AT KHATA NO: 974/75, 974/31, 974/16, 974/28, 974/29 PLOT NO: 301,270,302,303,303/2159, MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA
- 12) HYPOTHECATION OF PLANT & MACHINERY SITUATED AT KHATA NO: 974/75, 974/31, 974/16, 974/28, 974/29 PLOT No: 270,301,302,303,303/2159 MOUZA-BAINCHUA, TAHASIL-TANGI, P.S-TANGI, DIST-CUTTACK, ODISHA
- 13) EQM OF LAND SITUATED AT KHATA NO: 974/144 & 74 PLOT NO: 242 & 241, MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA
- 14) EQM OF BUILDING SITUATED AT KHATA NO: 974/75, 974/31, 974/16, 974/28, 974/29 PLOT NO: 301,270,302,303,303/2159, MOUZA-BAINCHUA, TAHASIL-TANGI CHOUDWAR, DIST-CUTTACK, ODISHA
- 15) HYPOTHECATION OF PLANT & MACHINERY SITUATED AT KHATA NO: 974/75, 974/31, 974/16, 974/28, 974/29 PLOT No: 270,301,302,303,303/2159 MOUZA-BAINCHUA, TAHASIL-TANGI, P.S-TANGI, DIST-CUTTACK, ODISHA
- 16) CORPORATE GUARANTEE OF M/S MAA DURGA RICE PRODUCTS



8A.	Whether Security Interest Relinquished	Yes
9.	Details of any assignment of transfer of debt in his favour	NA
10.	Details of the bank account to which the Financial Creditor's share of the proceeds of liquidation can be transferred	Bank Name: Bank of India Account Name: Intermediary Inward Outward Remittance A/c No: 405490200000033 IFSC Code: BKID0004054
11.	List out and attach the documents relied on in support of claim	As set out in point no. 4 (all set of documents for support of claim is attached herewith)

कृते बैंक ऑफ़ इंडिया
For BANK OF INDIA

Signature:

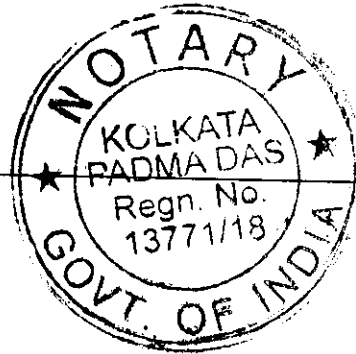

सहायक महाप्रबंधक / Asst. General Manager
कोलकाता आस्ति वसूली शाखा
Kolkata Asset Recovery Branch

[Signature of financial creditor or person authorised to act on his behalf]

Name in BLOCK LETTERS: SANJEEV SHIVDAS BAGUL

Position with or in relation to creditor: Assistant General Manager, Bank of India, Kolkata Asset Recovery Branch Branch

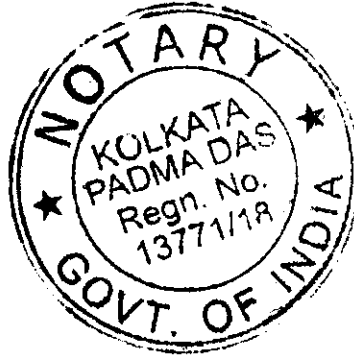
Address of person signing;
Bank of India
Kolkata Asset Recovery Branch
Star House, 2nd Floor,
5, B.T.M Sarani
Kolkata - 700001





पश्चिम बंगाल WEST BENGAL

33AA 528781



AFFIDAVIT

I, Sanjeev Shivdas Bagul, currently working as Assistant General Manager at Bank of India, Kolkata Asset Recovery Branch having its Office at Star House, 2nd Floor, 5, B.T.M Sarani, Kolkata - 700001, do solemnly affirm and state as follows: -

- (a) The above named corporate debtor was, at the liquidation commencement date, that is the 28th day of February 2024, and still is, justly and truly indebted to Bank of India in the sum of Rs 88,54,04,219.70 (Rupees Eighty Eight Crores Fifty Four Lakhs Four Thousand Two Hundred Nineteen and Seventy Paise only).
1. In respect of our claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (i) Statement of Account showing Ledger Outstanding
 - (ii) Statement of Uncharged Interest

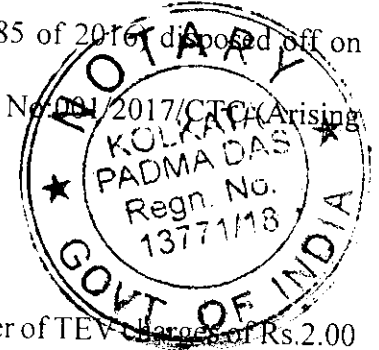


PADMA DAS
NOTARY
Regn. No.-13771/18
C.M.M's Court
Kolkata-700 001

10.2 APR 2024

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- (iii) Minutes of the External Settlement Advisory Committee Meeting held on 15.11.2016 at HO. Mumbai
- (iv) Board Resolution of M/s Maa Durga Flour Mills Pvt. Ltd. dated 12.10.2004
- (v) Possession Notice 13(4) dated 08.01.2016
- (vi) Misc Case No:/2016 (Arising out of W.P.(C) No:1885 of 2016 disposed off on 24.02.2016 in the High Court of Odisha, Cuttack
- (vii) Notice of Demand to the Certificate Debtors vide R.P No. 091/2017/CTC (Arising out of OA No: 479 of 2015)
- (viii) Search Report dated 23.03.2016
- (ix) Form-8 dated 19.03.2011
- (x) Sanction Letter dated 18.01.2011
- (xi) Sanction Letter dated 25.02.2011
- (xii) Request Letter for Change of Rate of Interest and waiver of TEV charges of Rs.2.00 lakhs vide letter dated 25.02.2011
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- (xiv) L-434 dated 19.03.2011
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- (xxvi) IFD-X dated 19.03.2011
- (xxvii) OD-194 dated 19.03.2011
- (xxviii) L-490 dated 19.03.2011
- (xxix) CC-531 dated 19.03.2011



The said documents are true, valid and genuine to the best of my knowledge, information and belief.

In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following: **Not Applicable**

Solemnly affirmed at Kolkata on 2nd day of April, 2024

Before me,

Notary/ Oath Commissioner.

Date:

Place:

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

PADMA DAS
NOTARY
10 2 APR 2024

कृते बैंक ऑफ इंडिया
For BANK OF INDIA

सहायक महाप्रबंधक / Asst. General Manager
कोलकाता आस्ति वसूली शाखा
Kolkata Asset Recovery Branch

(Deponent's signature)

10 2 APR 2024